

Plantation of Trees

3762. SHRI SOUMYA RANJAN : Will the PRIME MINISTER be pleased to state :

(a) whether the important roads and circular parks on road crossings in Delhi have been handed over to private sector for maintenance and plantation of trees;

(b) if so, the number of parks and roads presently handed over to private sector;

(c) whether such scheme is beneficial to the Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The number of roads, parks etc. handed over to private sector for maintenance and plantation of trees in Delhi are as follows :

	MCD	GNCTD	NDMC
(i) Roads, Central Verges Green belts.	36	10	25
(ii) Parks	80	NII	NII
(iii) Roundabouts	2	NII	NII

(c) and (d). The burden of maintenance and incurring expenditure on the maintenance of greenery is taken off from the Government. Due to the involvement of local residents, more care in the maintenance, these parks and roundabouts has been observed.

Accelerated Urban Water Supply Project

3763. SHRI RAM NAIK : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the working group constituted by the Planning Commission has recommended that the population of the towns to be considered under the Accelerated Urban Water Supply Project (AUWSP) may be increased from 20 thousand to one lakh;

(b) if so, whether the Planning Commission and the National Development Council have accorded their approval to the above recommendation;

(c) if so, by when; and

(d) if not, the time by which the above recommendation is likely to be considered by the above two bodies?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes Sir.

(b) to (d). Meeting of the National Development Council to consider the Approach to the Ninth Five Year Plan is scheduled to be held in January 1997. The Planning Commission will consider the Working Group recommendations after the Approach to Ninth Five Year Plan has been decided and approved by the National Development Council.

Land Reforms

3764. SHRI UDDHAB BARMAN :
SHRI GIRIDHAR GAMANG :

Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government have given special stress on carrying out land reforms in the country;

(b) if so, the steps taken so far in this regard; and

(c) the land so far declared surplus and distributed among the landless, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The land and its management is the responsibility of the States, as enshrined in the Constitution of India. The Central Government's role is advisory and a coordinative one. However, Central Government advise State Governments from time to time for expeditious implementation of various land reform programmes.

(b) A Statement-I is enclosed.

(c) A Statement-II is enclosed.

STATEMENT-I

The progress of land reform programmes have been discussed from time to time at various fora including Conferences of Revenue Secretaries, Ministers, Chief Ministers of the States and Parliamentary Committee attached to this Ministry. In the recently concluded Revenue Ministers Conference held on 27th December, 1995, attention to the problems of landlessness among the peasants of India, concealed tenancies, eviction of tenants and sharecroppers, alienation of tribal land, unsatisfactory progress in restoration of tribal land, distribution of left out ceiling surplus land, Bhoodan Land, Government Wasteland, Consolidation of agricultural holdings, Updation of land records through regular mutation and periodical revisional settlements was drawn. The Conference recommended expeditious steps to deal with them. The major recommendations of this Conference are listed below :

1. Time bound distribution of ceiling surplus land,
2. Constitution of Special Bench for hearing and disposal of land ceiling cases, in the respective High Courts and setting up of land